

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 3713 of 2019

Sahida Khatoon

... **Petitioner**

-Versus-

The Tenughat Vidut Nigam Limited & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Satish Kumar, Advocate

For Respondent 1, 2 & 3

: Mr. Rupesh Singh, Advocate

05/07.07.2020. Heard Mr. Satish Kumar, learned counsel for the petitioner and Mr. Rupesh Singh, learned counsel for respondent nos. 1, 2 and 3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rupesh Singh, learned counsel for respondent nos. 1, 2 and 3 submits that counter affidavit has already been filed by way of e-mail. He further submits that copy of the counter affidavit has also been served upon the learned counsel for the petitioner. He also submits that hard copy of the counter affidavit will be dropped today in the High Court.

Office is directed to trace the counter affidavit and tag the same with the record.

Learned counsel for the petitioner submits that he will file reply to the counter affidavit within a period of four weeks.

Post this matter on 11.09.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/